

**GOVERNMENT OF INDIA  
FINANCE  
LOK SABHA**

UNSTARRED QUESTION NO:2886  
ANSWERED ON:24.07.2009  
RECOVERY OF NPAS  
Chitthan Shri N.S.V.

**Will the Minister of FINANCE be pleased to state:**

(a) the details of the defaulting companies / individuals against whom Non-Performing Assets (NPAs) of more than Rs. 10 crores and above are pending recovery; and

(b) the measures taken by the Government to streamline loan recovery policy and to evolve innovative methods for recovery of NPAs / bad loans?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA)

(a) The existing Management Information System of Reserve Bank of India (RBI) does not capture data of the defaulting companies / individuals against whom non-performing assets (NPAs) of more than Rs. 10 crore is outstanding. However, Credit Information Bureau (India) Limited (CIBIL) is maintaining a database on its website [www.cibil.com](http://www.cibil.com) on suit-filed accounts of Rs. 1 crore and above. As per information available on CIBIL website, as on 31st March, 2008, the total number of defaulters of Rs. 1 crore and above (suit-filed accounts) was 5422.

(b) Government and RBI have put in place an effective asset management and recovery mechanism for the banks which, inter-alia, include prudential norms for provisioning and classification of NPAs, guidelines for prevention of slippages, Corporate Debt Restructuring and other restructuring Schemes, One Time Settlement Schemes, the Securitisation and Reconstruction of Financial Assets and Enforcement of Security interest (SARFAESI) Act, 2002 and the Recovery of Debts due to Banks and Financial Institutions (DRT) Act, 1993. The banks adopt various methods for recovery of their dues within the overall legal and regulatory framework.